

Central Administrative Tribunal
Principal Bench: New Delhi

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OA No.1808/92

Date of decision: 28.05.93.

Shri Karan Singh

...Petitioner

Versus

Union of India & Others

...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner

Miss Veena Kalra, proxy
Counsel for Mrs. Avnish
Ahlawat, Counsel.

For the respondents

Shri O.N. Trisal, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

The relief prayed for in this O.A. is that the order of the disciplinary authority dated 30.6.1992 be set aside. The petitioner was dismissed from service in accordance with the said order under Article 311 (2)(b) of the Constitution of India, holding that it was not reasonably practical to hold an enquiry in the case. The appellate authority to whom an appeal was filed by the petitioner against the order of punishment has set aside the order of dismissal passed by the disciplinary authority vide order No.1514-16/PSC Section(OPS) dated 20.5.1993. A copy of the said order has been sent to all concerned including the petitioner vide endorsement No.6370-6429/HAP/PCR dated 27.5.93. Since the relief has been provided to the petitioner by the appellate authority the O.A. has become infructuous. The same is accordingly dismissed, as infructuous. No costs.

J.P. Sharma

(J.P. Sharma)

Member (J)

I.K. Rasgotra

(I.K. Rasgotra)

Member (A)

San.

28.05.93